

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
KEDRION BIOPHARMA INDIA PRIVATE LIMITED**

1.	NAME OF CORPORATE PERSON	KEDRION BIOPHARMA INDIA PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	06-12-2013
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies- Delhi Register Number-261763
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U52100DL2013FTC261763
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Register Office: House No. R-265C, Ground Floor Greater Kailash Part-I NEW DELHI South Delhi, DL 110048.
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	29-03-2022
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Ritesh Adatiya Insolvency professional. Reg. No. IBBI/IPA-001/IP-P01334/2018-19/12013 Regd. and Correspondence Address: - Ritesh Prakash Adatiya, B-401, The First, B/h ITC Hotel, B/s Keshavbaugh Party Plot, Vastrapur, Ahmedabad-380015. Email Id: riteshadatiya01@gmail.com Tel. No. 079-4891661
8.	LAST DATE FOR SUBMISSION OF CLAIMS	28-04-2022

Notice is hereby given that the Kedrion Biopharma India Private Limited has commenced voluntary liquidation on 29-03-2022.

The stakeholders of Kedrion Biopharma India Private Limited are hereby called upon to submit a proof of their claims, on or before 28-04-2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Ritesh Prakash Adatiya
Liquidator

IBBI/IPA-001/IP-P01334/2018-2019/12013

Date: 31.03.2022

Place: Ahmedabad



RBL BANK LTD.
Administrative Office: 1st Lane, Shahpuri, Kolhapur-416001
Regional Operating Center: 1st Floor, Building No 1, Modi Mills Compound, Okhla Industrial Estate, Phase 3, New Delhi 110020.

SYMBOLIC POSSESSION NOTICE
Whereas, The undersigned being the Authorized Officer of RBL Bank Ltd. under Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notice calling upon Borrower/Guarantor(s)/Mortgagor(s) to repay the amount mentioned in the notice within 60 days from receipt of the said notice.
The borrower/Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower/Guarantor(s)/Mortgagor and the public in general that the undersigned being the Authorized Officer of the RBL Bank Ltd. has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of the section 13 of the said Act read with Rule 9 of the Security Interest (Enforcement) Rules, 2002.

Sl. No.	Name and Address of the Borrower, Co-Borrower/Mortgagor	Details of Properties/ Address of Secured Assets to be Enforced	Amount Due in Rs.	Date of Notice Date of Possession
1	Gurbani Overseas (Through It's Partners/authorised Signatories) G-14, Sector-63, Noida, Gautam Budh Nagar, Noida, U.P- 110064 Also At: DDA Flat No-114, 2nd Floor, SFS Flats, Ashok Nagar, Phase-4, New Delhi- 110052 Savita Bhatia (Partner- Gurbani Overseas/ Co-Borrower) (Prop- Swastik Printers & Packers) DDA Flat No-114, 2nd Floor, SFS Flats, Ashok Nagar, Phase-4, New Delhi- 110052, Also At: 3/35, Gali No-38, Regarpura, Karolbagh, Delhi Gagan Bhatia (Co-Borrower/Partner) DDA Flat No-114, 2nd Floor, SFS Flats, Ashok Nagar, Phase-4, New Delhi- 110052	DDA Flat No-114, 2nd Floor, SFS Flats, Ashok Nagar, Phase-4, New Delhi-110052.	Rs. 55,84,033.27 (Rupees Fifty Five Lakh Eighty Four Thousand Thirty Three & Paisa Twenty Seven only) together with interest at contractual rate, (till complete payment) and incidental expenses thereon	20-01-2022 30.03.2022 (Symbolic)

The Borrower/Mortgagor/Guarantor(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the RBL Bank Ltd.
**Place: New Delhi
Date : 30/03/2022**

**Authorised Officer
RBL Bank Ltd.**



Aadhar Housing Finance Ltd.
Corporate Office: Unit No. 802, Natraj Rustomjee, Western Express Highway and M.V. Road, Andheri (East), Mumbai – 400069.
Meerut Branch : 1St Floor, Aryan Square, Near Pvs Mall,Yojna No. - 3, I.S. 190 Shastri Nagar, Meerut - 250002,(UP).

APPENDIX IV POSSESSION NOTICE (for immovable property)
Whereas, the undersigned being the Authorized Officer of **Aadhar Housing Finance Limited (AHFL)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of AHFL for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s)/ Co Borrower(s)(Name of the Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	(App No. 00355357/ Meerut Branch) Kelawati (Borrower), Sachin (Co-Borrower) Banti Kumar (Guarantor)	All that part & parcel of property bearing, House At H No 384 Unchaa Mohalla, Balmik Basti Kaserukhera Teh. Meerut, Meerut, Uttar Pradesh- 250001. Boundaries : East : Raasta 6ft.wide & Part of H.No.384, West : House of Subhash, North : House of Captain Maithani, South : Mandir	07-01-2022 & ₹ 7,64,137/-	30-03-2022

**Place : Meerut
Date : 31.03.2022**

**Authorised Officer
Aadhar Housing Finance Limited**

GOVERNMENT OF MEGHALAYA
MEGHALAYA STATE SKILLS DEVELOPMENT SOCIETY
No. MSSDS/394/EOI-Gen/2022/78
EXTENSION NOTICE
The last date for submission of proposals to the notice inviting expression of interest from interested OEM / reputed ERP education partner organizations for imparting digital skills to college students in Meghalaya for ERP Platforms issued vide No. MSSDS/394/EOI-Gen/2022/28 dated 10th March, 2022 has been **extended to 20th April, 2022 by 3:00 P.M.** The opening of proposals will be on the same day at 4:00 P.M.
**Sd/-
Executive Director
Meghalaya State Skills Development Society
M.I.P.R. No : 2145 Dated : 30-03-2022**

**SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT**
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
**FOR THE ATTENTION OF THE STAKEHOLDERS OF
KEDRION BIOPHARMA INDIA PRIVATE LIMITED**

1. Name of the Corporate Person	KEDRION BIOPHARMA INDIA PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	06-12-2013
3. Authority under which Corporate Person is incorporated/registered	Registrar of Companies- Delhi Register Number-261763
4. Corporate Identity Number/Limited Liability Identity Number of corporate person	U52100DL2013FTC261763
5. Address of the registered office and principal office (if any) of Corporate Person	Register Office: House No. R-265C, Ground Floor Greater Kailash Part-I NEW DELHI South Delhi, DL 110048.
6. Liquidation Commencement date of Corporate Person	29-03-2022
7. Name, address, email address, telephone number and the registration number of the Liquidator	Ritesh Adatiya Insolvency professional. Reg. No. IBB/IPA-001/IP-P01334/2018-19/12013 Register Number- 261763 Regd. and Correspondence Address: - Ritesh Prakash Adatiya, B-401, The First, 8/h ITC Hotel, B/5 Keshavbaugh Party Plot, Vastrapur,Ahmedabad-380015. Email Id: riteshadatiya01@gmail.com Tel. No 079-4891661
8. Last date for submission of claims	28-04-2022

Notice is hereby given that the Kedrion Biopharma India Private Limited has commenced voluntary liquidation on 29-03-2022.
The stakeholders of Kedrion Biopharma India Private Limited are hereby called upon to submit a proof of their claims, on or before 28-04-2022, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.
**Ritesh Prakash Adatiya
Liquidator
IBBI/IPA-001/IP-P01334/2018-2019/12013**

**Date: 31.03.2022
Place: Ahmedabad**

**APPENDIX IV
[See rule 8 (1)]
POSSESSION NOTICE
(for immovable property)**

Whereas,
The undersigned being the Authorized Officer of the **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **26.10.2021** calling upon the Borrowers **RAHUL RAWAL ; B - 215 PHASE-II, NOIDA, NOIDA, UTTAR PRADESH - 201304, RAHUL RAWAL; 7A-7 POCKET-4, KENDRIYA VIHAR, NOIDA, NOIDA, UTTAR PRADESH - 201301, DEEPA RAWAL; 7A-7 POCKET-4,KENDRIYA VIHAR, NOIDA, NOIDA, UTTAR PRADESH - 201301**, to repay the amount mentioned in the Notice being **Rs.22,07,514.83 (Rupees Twenty Two Lakhs Seven Thousand Five Hundred Fourteen And Paise Eighty Three Only)** against **Loan Account No. HHLNOD00294169** as on **29.09.2021** and interest thereon within 60 days from the date of receipt of the said Notice.
The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **29.03.2022**.
The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.22,07,514.83 (Rupees Twenty Two Lakhs Seven Thousand Five Hundred Fourteen And Paise Eighty Three Only)** as on **29.09.2021** and interest thereon.
The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
APARTMENT NO.707/0004, GROUND FLOOR, TOWER-07, PROJECT PARAS TIEREA, BLOCK-GH, SECTOR-137, NOIDA, UTTAR PRADEH- 201301.
**Sd/-
Date : 29.03.2022
Place: NOIDA**

**Authorized Officer
INDIABULLS HOUSING FINANCE LIMITED**

RELIGARE HOUSING DEVELOPMENT FINANCE CORPORATION LTD.
Corporate Office : Add: 8th Floor, Max House Block A, Dr Jha Marg, Okhla Phase 3, Okhla Industrial Estate, New Delhi-110020 .
Central Office: Plot No A-3, 4 & 5, 2nd Floor, Prius Universal, Sector 125, Noida, Uttar Pradesh -201301



**HOME
LOANS**

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ENFORCEMENT OF SECURITY INTEREST ACT 2002
We the Religare Housing Development Finance Corporation Ltd. through our Authorised officer has issued Demand Notice U/S 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. The Contents of the same are the Defaults Committed by you in the payment of instalments of principal interest etc. The outstanding amount is as mentioned below.

Sr. No.	Name of the Borrower/ Co-Borrower	Date of 13(2) Notice Loan Amount	Demand Amount as per Sec. 13(2) Act. Notice	Mailing Address
1.	ALOK KUMAR CHOUDHARY S/D/W/O Ashok Kumar Choudhary, 2. SHALENDRA KUMAR Loan A/c No.: XMHDLXM00101403	17-02-2022 Rs. 9,50,000/-	Rs. 9,87,195.74/- (Rs Nine Lakh Eighty Seven Thousand One Hundred Ninety Five Paise Seventy Four Only)	Add 1 : C-206 Block-C-JJ Camp Tigri Delhi, 110062, Sr.No.1 Also at : Maped India Stationery Products Pvt Ltd Office- 502,503 & 504-5 Floor Kedarnath Bldg, Ovaripada W.E. Highway Dahisar Mumbai, Maharashtra-400068, Sr.No.1&2 Also at : Pvt. Unit No. D-F-7, Block-A, 1st Floor, Lal Dora, Village Devli, Hauz Khas, Saket, New Delhi- 110080, Sr.No.2 Also at : Plot No- D 5/1 First Floor Fl.No FF-3, DLF Ankur Vihar, Near Bot Alm, Ghaziabad , (U.P) 201102, Sr.No.1&2 Also at : Pvt. Unit No. D-F-7, Block-A, 1st Floor, Lal Dora, Village Devli, Hauz Khas, Saket, New Delhi- 110080

Mortgage Property : All that piece and parcel of Built Up First Floor Pvt. Unit No. D-F-7, Block-A without Roof Rights Measuring 33.34 Sq Mts i.e. 40 Sq Yds Consisting of One Bed Room, One Drawing Room Dining, Attached One Kitchen, One Toilet Cum Bathroom Along With Easements Attached Thereto i.e. Right To Install/ Inspect/Repair TV Antena & Overhead Water Tank on The Top of Terrace & Right To Use Common Passage & Stair Case For Approach From Bottom To Top With One Common Scooter Parking (herein Referred To As The Said Portion Of The Property) Part Of Property No 679/2A, 6792A-1 & 679/A-A-2 Carved Out of Khasra No 679/2 Min Along with Undivided & Indivisible Proportionate Right In The Land Beneath The Same Situated At In Extended Abadi Lal Dora of Village Devli Tehsil Hauz Khas (Saket) New Delhi-110080 & **Bounded By:** East: No-FF6, West: Other Property, North: Barat Ghar, South: 12 Ft Passage

1. AMIT KUMAR S/D/W/O Amit Kumar 2. ANURADHA AMIT Loan A/c No. : XMHDOUN00056332	17-02-2022 Rs. 16,00,000/-	Rs. 12,16,617.58/- (Rupees Twelve Lakh Sixteen Thousand Six Hundred Seventeen Paise FiftyEight Only)	Both Add : WZ-230 New No A-25 Plot No 50 Iiird Floor Hari Nagar New Delhi - 110064 . Sr.No.1 Also at : Ceiling Trends 4CE-2/1 Clock Tower Hari Nagar, Delhi - 110064
---	--------------------------------------	---	---

Mortgage Property : All that piece and parcel of property bearing No. WZ-230, New No. A-25, Built On Plot No. 50, Area Measuring 73.33 Sq. Yds. , (30'x22') Situated In The Area Of Village Tihar. And The Colony Known As Hari Nagar, New Delhi- 110064 Along With The Ownership Rights In The Underneath Land In The Said Property And Bounded By:- **Bounded By:** East: Remaining Portion Of The Said Property, West: Road, North: Gali, South: Remaining Portion Of The Said Property

1. DEEPAK SINGH S/D/W/O RAJENDRA SINGH 3. SWEETA SINGH, 3. DILIP TRIPATHI Loan A/c No.: XMHDOUN00056254	17-02-2022 Rs. 10,00,000/-	Rs. 10,29,168.80/- (Rupees Ten Lakh Twenty Nine Thousand One Hundred SixtyEight Paise Eighty Only)	Sr.No.1 & 2 : Flat No G-1 C-214 Shalimar Garden Sahibabad Ghaziabad, U.P.- 201005, Sr.No.1 Also at : D K Florist Gaur Plaza Chauk Shalimar Garden Extn-2 Sahibabad, Ghaziabad, (U.P) 201005, Sr. No. 1, 2 & 3 Also at : Flat No S-60, Block C, Ground Floor, Front Side, Sahibabad, Shalimar Garden Extd. 2, Ghaziabad, UP- 200105 Sr.No.3 Also at : C-76, Janak Puri, Sahibabad, Ghaziabad, (U.P) 201005
--	--------------------------------------	---	---

Mortgage Property : All that piece and parcel of Flat No S-60, Block C, Ground Floor, Front Side, Sahibabad, Shalimar Garden Extd. 2, Ghaziabad, Up-200105

1. MAJAM ALI S/D/W/O Mohd Masarudin Ali 2. LALOO MUHAMAD Loan A/c No.: XMHDOUN00057470	17-02-2022 Rs. 12,50,000/-	Rs. 11,54,621.13/- (Rupees Eleven Lakh Fifty-Four Thousand Six Hundred TwentyOne Paise Thirteen Only)	Add 1 : Titu Colony Atmadpur Amar Nagar, Faridabad, Haryana -121003, Sr.No.1 Also at : Majamali Homes Noida Extension Near Ek Murti, Noida, Uttar Pradesh-200011, Sr.No. 1 & 2 : Flat No. 201, SF-1, Second Floor, Plot No. 66, Khasra No. 164, Balaji Enclave, Village, Shahberipergana And Tehsil Dadri, District Gautam Budh Nagar, U.P, Sr.No.3 Also at H No 105 Gali No 08, Dheeraj Nagar, Atmadpur , Amar Nagar, Faridabad, Haryana- 121003
---	--------------------------------------	--	---

Mortgage Property : All that piece and parcel of Flat No. 201, SF-1, Second Floor, Plot No. 66, Khasra No. 164, Balaji Enclave, Village, Shahberipergana And Tehsil Dadri, District Gautam Budh Nagar, U.p. Area Measuring 117.55 Sq. Yds. And Bounded By: East: 20 Ft Road, West: Plot Digar, North: Plot Digar, South: Plot Digar

Further with reasons, we believe that you are evading the service of Demand Notice. Hence this publication of demand notice. You are hereby called upon to pay Religare Housing Development Finance Corporation Ltd. with in a-period of 60 days of date of publication of this demand notice the aforesaid amount along with further interest, cost, incidental expenses, charges etc. failing which Religare Housing Development Finance Corporation Ltd. will take necessary action under all or any of the provision of Sec 13(4) of the said Act against all or any one or more of the secured assets including taking possession of the borrower/s Further you are prohibited U/S 13(13) of the said Act from Transferring either by way of sale/lease or in any other way the aforesaid secured assets. Please note that no further demand notice will be issued.

**Place : Delhi
Date : 31.03.2022**

**Authorised Officer
M/s Religare Housing Development Finance Corporation Limited**

NOTICE

With effect from 29/06/2022 all business activities of our **Nokha Branch** (1st Floor, N R Plaza, Near Railway Station Road, Sadar Bazar, Opp. SBBJ Nokha, Bikaner Dt., Rajasthan Pin - 334 803. Ph : 01531 222 727 / 9072693517 / 9072695437) will be shifted to **Nokha New Branch (Plot No. 82, Ground Floor, P G Tower, Nokha, Lakhara Chowk, Bikaner Dt., Rajasthan Pin - 334 803. Ph : 01531 222 727 / 9072693517 / 9 0 7 2 6 9 5 4 3 7)** for our operational convenience. Customers may kindly note the change and are requested to approach us at the above mentioned address only for all further transactions and requirements after the said date.

Call: 9288005330 / 9562112774

MANAPPURAM FINANCE LTD.
CIN:L65910KL1992PLC006823
IV/470A (old) W638A(New), Manappuram House, Valapad, Thrissur, Kerala- 680 567



Multi Commodity Exchange of India Limited
Exchange Square, CTS No. 255, Suren Road, Chakala, Andheri (East), Mumbai – 400 093.
www.mcxindia.com

NOTICE
NOTICE is hereby given that **KRCHOKSEY COMMODITY BROKERS PRIVATE LIMITED**, member of Multi Commodity Exchange of India Ltd ("MCX"), having Member ID – 40915 and SEBI registration no. INZ000032234 ceases to be Member of MCX with effect from March 28, 2022 in terms of Rule, Bye laws and Business Rules of Exchange.
Any client(s)/constituent(s) of the above Member, having any claim against the Member, arising out of the transactions executed on MCX platform, may lodge their claim within 60 days of this notification. Any claim (s) received against the Member after the period of 60 days shall not be entertained by the Exchange and it shall be deemed that no such claims exist against the Member or such claims, if any, shall be deemed to have been waived and would not be considered for apportionment from Member's deposit, if any.
The Client(s)/Constituent(s) may submit their claim on the online portal of the Exchange (https://igrs.mcxindia.com) or provide "Client Complaint Form" (available at www.mcxindia.com) in hard copy to Investor Services Department, Multi Commodity Exchange of India Ltd., Exchange Square, CTS No. 255, Suren Road, Chakala, Andheri (East), Mumbai – 400 093 or email it at grievance@mcxindia.com.
Upon cessation of Membership, the Authorised Person(s) (APs), if any, registered through this Member shall also cease to exist and therefore, such APs are not authorized henceforth to deal in that capacity.

**For Multi Commodity Exchange of India Ltd.
Sd/-
Authorised Signatory – Membership Department**

रेलिंगेयरहाउसिंग डेपल्टमेण्टफायर वैंसकांपरिशना लिमिटेड			
कॉर्पोरेट कार्यालय : पता : 8वीं मंजिल, नेक्स हाउस ब्लॉक ए, डॉ. आ. मार्ग, ओखला फेस 3, ओखला इंडस्ट्रियल ईस्टेट, नई दिल्ली-110020			
केंद्रीय कार्यालय : प्लॉट नं. ए-3, 4 एवं 5, दूसरी मंजिल, प्रिक्स सुनिवर्सल, सेक्टर 12९, नोएडा, उत्तर प्रदेश - 2०1३01।			
वित्तीय आसित्यों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 1३(2) के तहत सूचना			
हम रेलीगेयर हाउसिंग डेवलपमेंट फाइनैस कॉर्पोरेशन लिमिटेड ने अपने प्राधिकृत अधिकारी के माध्यम से वित्तीय आसित्यों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 1३(2) के तहत मांग सूचना निर्गत की है। उसकी विषय सामग्री वही है कि आपने मूलधन ब्याज आदि की किरलो के भुगतान में चुक की है। बकया राशि निम्नलिखित है :			
Sr. No.	कर्जदार/सह-कर्जदार का नाम	1३(2) सूचना की तिथि	1३(2) अधिनियम सूचना के अनुसार मांग राशि
1	1. आलोक कुमार चौधरी पुत्र/पुत्री/पत्नी अशोक कुमार चौधरी 2. शैलेन्द्र कुमार ऋण खता सं. : XMHDXLN000101403	17-02-2022 Rs. 9,50,000/-	रु. 9,८7,1९5.74/- (रु. नौ लाख सत्तासी हजार एक सौ पचास एवं चौहत्तर पैसे मात्र) रु. ९,८७,१९५.७४/- (रु. नौ लाख सत्तासी हजार एक सौ पचास एवं चौहत्तर पैसे मात्र)
			पता 11: सी-20६ ब्लॉक-सी-केबे बिल्डिंग गिरी दिल्ली, 1100६2, क्रमांक 1 इसके अलावा: गैज इडिया स्टेशनरी प्रोडक्चर प्राइवेट लिमिटेड कार्यालय – 502, 503 और 504-505 तम सेक्टर केदारनाथ भवन। औद्योगीया इन्ड्यू ई. राजमार्ग दक्षिण मुंबई, महाराष्ट्र-4000६८, क्रमांक 1 और 2 इसके अलावा: निजी यूनिट नंबर चौएफ-7, ब्लॉक ए, पहली मंजिल, लाल ठोरा, गांव देवली, हौज खास, साकेत, नई दिल्ली-110080, क्रमांक 2 साथ ही: प्लॉट नंबर-डी 5/1 प्रथम तल, फ्लैट नंबर एफए-एफ-3, खीलएफ अंकुर विहार, भीओआई एटीएफ के पास, गाजियाबाद, (उ.प्र.) 201102, क्रमांक 1 और 2 इसके अलावा: निजी यूनिट नंबर डी.एफ-7, ब्लॉक-ए, पहली मंजिल, लाल ठोरा, ग्राम देवली, हौज खास, साकेत, नई दिल्ली-110080

क्र. सं.	शेयरधारक का नाम	फॉलियो संख्या	शेयरों की संख्या	प्रमाणपत्र संख्या	विशिष्ट संख्या
1	श्यामला वेदनारायणन	008437	2000	९00६०6	4९321-51320

क्र. सं.	शेयरधारक का नाम	फॉलियो संख्या	शेयरों की संख्या	प्रमाणपत्र संख्या	विशिष्ट संख्या
1	श्यामला वेदनारायणन	008437	2000	९00६०६	4९321-51320

क्र. सं.	शेयरधारक का नाम	फॉलियो संख्या	शेयरों की संख्या	प्रमाणपत्र संख्या	विशिष्ट संख्या
1	श्यामला वेदनारायणन	008437	2000	९00६०६	4९321-51320

क्र. सं.	शेयरधारक का नाम	फॉलियो संख्या	शेयरों की संख्या	प्रमाणपत्र संख्या	विशिष्ट संख्या
1	श्यामला वेदनारायणन	008437	2000	९00६०६	4९321-51320

क्र. सं.	शेयरधारक का नाम	फॉलियो संख्या	शेयरों की संख्या	प्रमाणपत्र संख्या	विशिष्ट संख्या
1	श्यामला वेदनारायणन	008437	2000	९00६०६	4९321-51320

क्र. सं.	शेयरधारक का नाम	फॉलियो संख्या	शेयरों की संख्या	प्रमाणपत्र संख्या	विशिष्ट संख्या
1	श्यामला वेदनारायणन	008437	2000	९00६०६	4९321-51320

क्र. सं.	शेयरधारक का नाम	फॉलियो संख्या	शेयरों की संख्या	प्रमाणपत्र संख्या	विशिष्ट संख्या
1	श्यामला वेदनारायणन	008437	2000	९00६०६	4९321-51320

क्र. सं.	शेयरधारक का नाम	फॉलियो संख्या	शेयरों की संख्या	प्रमाणपत्र संख्या	विशिष्ट संख्या
1	श्यामला वेदनारायणन	008437	2000	९00६०६	4९321-51320

क्र. सं.	शेयरधारक का नाम	फॉलियो संख्या	शेयरों की संख्या	प्रमाणपत्र संख्या	विशिष्ट संख्या
1	श्यामला वेदनारायणन	008437	2000	९00६०६	4९321-51320

क्र. सं.	शेयरधारक का नाम	फॉलियो संख्या	शेयरों की संख्या	प्रमाणपत्र संख्या	विशिष्ट संख्या
1	श्यामला वेदनारायणन	008437	2000	९00६०६	4९321-51320

क्र. सं.	शेयरधारक का नाम	फॉलियो संख्या	शेयरों की संख्या	प्रमाणपत्र संख्या	विशिष्ट संख्या
1	श्यामला वेदनारायणन	008437	2000	९00६०६	4९321-51320

क्र. सं.	शेयरधारक का नाम	फॉलियो संख्या	शेयरों की संख्या	प्रमाणपत्र संख्या	विशिष्ट संख्या
1	श्यामला वेदनारायणन	008437	2000	९00६०६	4९321-51320

क्र. सं.	शेयरधारक का नाम	फॉलियो संख्या	शेयरों की संख्या	प्रमाणपत्र संख्या	विशिष्ट संख्या
1	श्यामला वेदनारायणन	008437	2000	९00६०६	4९321-51320

क्र. सं.	शेयरधारक का नाम	फॉलियो संख्या	शेयरों की संख्या	प्रमाणपत्र संख्या	विशिष्ट संख्या
1	श्यामला वेदनारायणन	008437	2000	९00६०६	4९321-51320

क्र. सं.	शेयरधारक का नाम	फॉलियो संख्या	शेयरों की संख्या	प्रमाणपत्र संख्या	विशिष्ट संख्या
1	श्यामला वेदनारायणन	008437	2000	९00६०६	4९321-51320

क्र. सं.	शेयरधारक का नाम	फॉलियो संख्या	शेयरों की संख्या	प्रमाणपत्र संख्या	विशिष्ट संख्या
1	श्यामला वेदनारायणन	008437	2000	९00६०६	4९321-51320

सावर्जनिक सूचना

एतद्वारा जनसाधारण को सूचित किया जाता है कि श्री मोहन लाल पिता टेकचंद आयास मकान नं.-4/24, सेक्टर-5, राजेंद्र नगर, साहिबवादा, गाजियाबाद, उ.प्र. जो उत्तर मकान के स्वत्वाधिकारी भी हैं पंजीनम सं. 22106 के तहत दिनांक 15-0९-1982 को स्थापित रूप से पंजीकृत जीडीए तथा श्री राज कुमार जैन के बीच निष्पादित मुग़ा पट्टा विलेख जो चुके हैं, किसी भी व्यक्ति को वह प्राप्त होता है , तो कुपया ९871003953 पर सम्यक करें।

PUBLIC NOTICE

My client JAI CHAND KHANNA 5/0 LOKNATH KHANNA R/O C-42, RAJOURI GARDEN, WEST DELHI-110027, do hereby disowned and debarred his son RISHI KHANNA from all movable and immovable properties/assets, due to their misbehaviour and misconduct. My client will not be responsible for their future acts. If anyone is dealing with the debarred son of my client then he shall himself be liable for all the consequences. TARUN SHARMA (ADVOCATE)

क्र. सं.	शेयरधारक का नाम	फॉलियो संख्या	शेयरों की संख्या	प्रमाणपत्र संख्या	विशिष्ट संख्या
1	श्यामला वेदनारायणन	008437	2000	९00६०६	4९321-51320

एतद्वारा सूचित किया जाता है कि कंपनी के निम्नलिखित शेयरधारकों के शेयर प्रमाणपत्र जो गए हैं/ गम हो गए हैं और उक्त शेयरधारक ने कंपनी को डुब्लिकेट शेयर प्रमाणपत्र जारी करने के लिए आवेदन किया।। कोई भी व्यक्ति जो उक्त शेयरों के संबंध में दावा रखता है, वह इस सूचना के प्रकाशन की तिथि से 15 दिनों के भीतर कंपनी के पंजीकृत कार्यालय में अपने दावे को दर्ज करा सकता है, अन्यथा आवश्यक औपचारिकताओं का पालन करने के बाद, कंपनी बिना कोई सूचना दिए संबंधित शेयरधारक को उसके बदले में पुष्टि प्रमाण पत्र जारी करेगी।।

क्र. सं.	शेयरधारक का नाम	फॉलियो संख्या	शेयरों की संख्या	प्रमाणपत्र संख्या	विशिष्ट संख्या
1	श्यामला वेदनारायणन	008437	2000	९00६०६	4९321-51320

दिनांक : ३0 मार्च, 2022
स्थान : नई दिल्ली।

रत पहिया कारनामा/बेला

ई-निविदा सूचना सं० एफ/आर डब्ल्यू पी ई/ ३1/2021-22
निम्नलिखित सूचनाओं के माध्यम से निम्न मंडलर सामग्री की आपूर्ति हेतु **ऑनलाइन (ई खुली निविदा)** आमंत्रित करते हैं। सभी निविदाओं के बन्ध होने को समय 14:00 बजे है।
कृ. सं. निविदा सं.: 02225025, **सामग्री का संक्षिप्त विवरण:** Roof standard panel, **मात्रा:** 15 Numbers, **निविदा बन्ध होने/खुलने की तिथि:** 25.04.2022 at 14:00 Hrs. 1. बेससाइट का प्लेट, जिस पर निविदा की पूर्ण जानकारी एवं जहां से निविदा डाउनलोड की जायि जा सकता है **www.ireps.gov.in** है। 2. बोली प्रस्तुत करने वाली मादी कंपनियों / बोलोदाता को निविदा की तिथि के संबंध में शुद्धिपत्र, निरस्तीकरण सहित अग्रप्राप्त जानकारी प्राप्त करने के लिए उपयुक्त वेबसाइट के साथ संपर्क में रहने की आवश्यकता है। हालांकि, ये चय सूचनाएं संबंधित सामग्री पत्रों में भी बिना बदलाव के प्रकाशित की जाएगी।
प्रमाण प्रुष्टय सामग्री प्रकारक, रेफका, बेला आरडब्ल्यू/सीपीआरसी/ए सी ही टी-21/-22/58

RBL BANK आरबीएल बैंक लि.

प्रशासनिक कार्यालय : 1 लेन, शाहपुरी, कोल्हापुर–416001
क्षेत्रीय प्रचालन केंद्र : पहली मंजिल, बिडिंगी नं. 1, मोदी मिल्स कम्पाउंड, ओखला इंडस्ट्रियल एस्टेट, फेज 3 नई दिल्ली 110020

सांकेतिक कब्जा सूचना

चूंकि, वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्नादन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का ५4) के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम ९ के साथ पठित धारा 1३(12) के अंतर्गत प्रदत्त शक्तियों के अनुपालन में आरबीएल बैंक के प्राधिकृत अधिकारी मौजूदा अधोहस्ताक्षरी ने उक्त सूचना की प्राप्ति से 60 दिनों के भीतर सूचना में वर्णित राशि का भुगतान करने के लिए ऋणी /गारंटर(ओं) /गिरवीकर्ता(ओं) को बुलाने के लिए मांग सूचना जारी की थी।

ऋणी /गारंटर(ओं) राशि का भुगतान करने में असफल रहे, एतद्वारा ऋणी /गारंटर(ओं) /गिरवीकर्ता और सर्वसाधारण को सूचित किया जाता है कि आरबीएल बैंक के प्राधिकृत अधिकारी मौजूदा अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियमावली के नियम ९ के साथ पठित उक्त अधिनियम की धारा 1३(4) के अंतर्गत उन्हें प्रदत्त शक्तियों के अनुपालन में यहां नीचे वर्णित संपत्ति पर सांकेतिक कब्जा ले लिया है।

क्र. सं.	ऋणी, सह-ऋणी /गिरवीकर्ता का नाम व पता	संपत्तियों का विवरण (कृ. सं. नीचे गई प्रतिभूति संपत्ति पता)	देय राशि रु. में	सूचना तिथि कब्जा तिथि
1	गुरबानी ओवरसीज (इसके पार्टनर /प्राधिकृत हस्ताक्षर के द्वारा) जी–14, सेक्टर–63, नोएडा, गौतम बुद्ध नगर, नोएडा, उ.प्र.–110064 अन्य पता : डीडी फ्लैट नं. 114, दूसरी मंजिल, एसएफएस प्लेटेड्स, अशोक नगर, फेज–4, नई दिल्ली–110052 सविता माटिया (पार्टनर – गुरबानी ओवरसीज / सह-ऋणी) (मालिक-स्वास्तिक प्रिंटरस एंड प्रेसर्स) डीडी फ्लैट नं. 114, दूसरी मंजिल, एसएफएस प्लेटेड्स, अशोक नगर, फेज–4, नई दिल्ली–110052 अन्य पता : ३/ 35, गली नं. 38, रेगपुरा, कलोलबाग, दिल्ली गगन माटिया (सह-ऋणी /पार्टनर) डीडी फ्लैट नं. 114, दूसरी मंजिल, एसएफएस प्लेटेड्स, अशोक नगर, फेज–4, नई दिल्ली–110052	डीडी फ्लैट नं. 114, दूसरी मंजिल, एसएफएस प्लेटेड्स, अशोक नगर, फेज–4, नई दिल्ली–110052	रु. 55,८4,033.27 (एप्पू पंचजन लाख चौबाराी हजार तौतीस व पैसे सत्ताईस केवल) उत्सपर अनुबंद दद ब्याज (मुगतान पूरा होने तक) व आकस्मिक व्ययों सहित	20-01-2022 30.03.2022 (सांकेतिक)

ऋणी /गिरवीकर्ता /गारंटर(ओं) को विशेष रूप से और सर्वसाधारण को एतद्वारा संपत्ति के साथ लेन-देन न करने की चेतावनी दी जाती है और संपत्ति के साथ किया गया कोई भी लेन-देन आरबीएल बैंक लि. के प्रभार का विषय होगा।

स्थान : नई दिल्ली
दिनांक : ३0.03.2022

प्रधिकृत अधिकारी आरबीएल बैंक लि.

कब्जा सूचना नियम ८(1) के अधीन

जबकि प्रेसंस चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड के प्राधिकृत अधिकारी के रूप में अधोहस्ताक्षरी ने वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्नादन और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अधीन, इसके पंचायत अधिनियम के रूप में संदर्भित एवं प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम ९ के साथ पठित धारा 1३[12] के अधीन प्रदत्त अधिकारों के अनुसार, निम्नलिखित ऋणियों जिन्के नाम नीचे खंड [ब] में उल्लिखित हैं, को नीचे खंड [ग] में निर्दिि तिथि को मांग सूचना पत्र जारी करते हुए उक्त सूचना के प्राप्त होने की तिथि से 60 दिनों के अंदर ब्याज के साथ नीचे खंड [घ] में सूचित कबजा राशि का भुगतान करने के लिए क्कता था। ऋणियों द्वारा देय धराशिश न चुकाए जाने पर, एतद्वारा विशेष रूप से ऋणियों एवं सामान्य रूप से जनसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरी ने रु. क्रमांक के नियम ९ के साथ पठित उक्त अधिनियम की धारा 1३[4] के अधीन उन्हें दिद् गए अधिकारों के अनुसार, निम्न में नीचे खंड [ब] में संबंधित तिथियों को नीचे खंड [घ] में वर्णित कंपनी के पास गिरवी रखी परिसंपत्तियों को कब्जे में ले लिया है। विशेष रूप से ऋणियों एवं सामान्य रूप से जनसाधारण को एतद्वारा सतर्क किया जाता है कि नीचे खंड [ब] में वर्णित संपत्तियों के साथ किसी प्रकार का लेन न करें एवं संपत्तियों के साथ किसी प्रकार का सीदा मेसंस चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड में खंड [घ] में सूचित कबजा राशि के ब्याज ब्याज एवं अन्य प्रभार चुकाए जाने के अधीन किया जाएगा। प्रतिभूतिकरण अधिनियम की धारा 1३[8] के अधीन, ऋणी किसी की सूचना से पहले सभी लागत, प्रभार एवं खर्च के साथ सभी कबजा राशि के भुगतान पर प्रतिभूत परिसंपत्ति को छोड़ा सकते हैं।

क्रम सं.	ऋणी का नाम एवं पता ऋण खता संख्या	मांग सूचना पत्र की तिथि	कबजा राशि	कब्जे में ली गई संपत्ति का विवरण	कब्जे की तिथि
क्र. सं.	ऋणी का नाम एवं पता ऋण खता संख्या	मांग सूचना पत्र की तिथि	कबजा राशि	कब्जे में ली गई संपत्ति का विवरण	कब्जे की तिथि
क्र. सं.	ऋणी का नाम एवं पता ऋण खता संख्या	मांग सूचना पत्र की तिथि	कबजा राशि	कब्जे में ली गई संपत्ति का विवरण	कब्जे की तिथि

क्र. सं.	ऋणी का नाम एवं पता ऋण खता संख्या	मांग सूचना पत्र की तिथि	कबजा राशि	कब्जे में ली गई संपत्ति का विवरण	कब्जे की तिथि
1.	ऋण खता सं. सं. XHOHEDE100001932385) 1. कलिन गर्ग पता: एच नं.-25८ फ्रेंड्स कॉलोनी प्रेक्षे मार्ग, ओल्ड फरीदाबाद, हरियाणा-121002 2. विकास गुप्ता पता: एच नं.-250, राजीव चौक फ्रेंड्स कॉलेनी सेक्टर-20, ओल्ड फरीदाबाद, हरियाणा-121002 3. मीना गान पता: कलिन गर्ग, एच नं.-25८ फ्रेंड्स कॉलोनी प्रेक्षे मार्ग, ओल्ड फरीदाबाद, हरियाणा-121002 4. आशा गर्ग पता: 25८ राजीव चौक फ्रेंड्स कॉलोनी के पास, खेदी कलान फरीदाबाद, हरियाणा-121001 5. गुला मिश्रन भंडार पता: राजीव गौधी चौक रवेले, ग्रुव प्रेक्षे मार्ग फरीदाबाद, हरियाणा-121001	०९.11.2021	रु.८८,५८,६2६/- (करोड़ ८८.५८ लाख 58 हजार ६26 पैसे के अनुसार दिनांक 08.11.2021 के अनुसार)	निम्नलिखित लैंड एवं बिल्डिंग के सभी एवं अंश जिसका नं. है प्लॉट नं. 194, परिमाप 25८ वर्ग गांड़, खरसा सं. 23, किला नं. 11/2, 12/2, 1९/1, 1९/2, 20, वाका माड ए फतेहपुर, चंडिला (फ्रेंड्स कॉलोनी फरीदाबाद), तहसील एवं जिला फरीदाबाद, हरियाणा जो निम्न सीमाओं से घिरा हुआ है: पूर्व- रास्ता, पश्चिम-रास्ता, उत्तर-रास्ता, दक्षिण-अन्य की संपत्ति।	26.03.2022 प्रतिकारक
2.	XHOHEDE1000033978८7, XHOE2DE10000004264, XHOE2DE1000000493305) 1. शीला देवी 2. कमलेश के. 3. मम चव्वा पता: एच नं.-250, राजीव चौक फ्रेंड्स कॉलेनी सेक्टर-20, ओल्ड फरीदाबाद, हरियाणा-121002 5. गुनज जतरल एण्ड बॅनल स्टोर उसके प्रॉप्राइटर के माध्यम से उसके कप्त पता: एच नं. 17६८ जवाहर कॉलोनी फरीदाबाद, हरियाणा-121001	2९.11.2021	रु.24,४2,९९5.29/- (करोड़ २४.4२ लाख ९9 हजार ९95 पैसे के अनुसार दिनांक 11.11.2021 के अनुसार)	निम्नलिखित आवासीय के सभी एवं अंश जिसका नं. है एससीसी नं. 1९80/176८, प्लॉट नं. 20, परिमाण 11८.50 वर्ग गांड़, जवाहर कॉलोनी, एनआईटी में स्थित, फरीदाबाद, हरियाणा।	26.03.2022 प्रतिकारक
3.	ऋण खता सं. सं. XHOHEED10000273209९5 और XHOHEED1000027३८०89) 1. सुनिम कुमार (पू. सुनिम प्रोवर 2. हेमू जी ठापा प्रोवर 1 एवं 2 का पता: एच.नं.-1, एच नं.-10६ एफ/एफ फरीदाबाद-फूफ फरीदाबाद हरियाणा, फरीदाबाद-121001 3. राजेंद्रकिशम पता: 1 जे 15 ए एन.आई.टी. फरीदाबाद हरियाणा, फरीदाबाद-121001 3. सुनिम प्रोवर पता: एच.नं.-1, एच नं.-10६ एफ/एफ ब्लॉक-एफ फरीदाबाद हरियाणा, फरीदाबाद-121001	1९.0८.2021	रु.2३,३९,0३८.45/- (करोड़ २३.3९ लाख ०३ हजार 45 पैसे के अनुसार दिनांक 1९.0८.2021 के अनुसार)	प्रथम मंजिल, ब्लॉक-एफ, हाउस नं. 106 पर निर्मित, एच.नं.-1, परिमाण 41 वर्ग गांड़ एनआईटी फरीदाबाद, हरियाणा जो निम्न सीमाओं से घिरा हुआ है: पूर्व- हाउस नं. 1९फ/103 एवं 104, उत्तर-हाउस नं. 1९फ/105, दक्षिण-हाउस नं. 1९फ/107, पश्चिम-रास्ता।	26.03.2022 प्रतिकारक
4.	ऋण खता सं. सं. XHOHEED100001718152) 1. हिरास सिंह 2. विश्वेश्वरी देवी 1 एवं 2 का पता: एच नं.–802, सेक्टर-2 अर्बन एस्टेट बड्ढमगढ़-121004 3. हनीलि चिल्ड्रेन पब्लिक हाई स्कूल पता: एच नं.–424, गली नं. 1८, भिमक कॉलोनी,बड्ढमगढ़-121004	1०.0६.2021	रु.३091९८६.3८/- (करोड़ ३०.9१ लाख ९८ हजार ३८ पैसे के अनुसार दिनांक 0९.06.2021 के अनुसार)	संपत्ति 1: प्लॉट नं. ८01 के सभी एवं अंश, परिमाण 30.1६ वर्ग मी., सेक्टर-2 अर्बन एस्टेट फरीदाबाद में संपत्ति 2: प्लॉट नं. 802 परिमाण 30.16 वर्ग मी., सेक्टर-2 अर्बन एस्टेट फरीदाबाद में	26.03.2022 प्रतिकारक
5.	ऋण खता सं. सं. XHOHEDE00001199120, XHOHEDE000001372942, XHOHEED00000210६795, XHOHEED00000210६769 और XHOE2LD00000005190, XHOHEED000001035537) 1.मनोज कुमार पता: बी-2, खरसा नं.-210 गली नं. ९ गमरी एक्स्प्लेन, नई दिल्ली-110053 2. सलिला चौधरी पता: 1 गली नं. 1 गमरी दिल्ली, नई दिल्ली-110053 3. मेमसं सलिला एट्टायायस पता: बी-2, खरसा नं.-210 गली नं. ९ गमरी एक्स्प्लेन, नई दिल्ली-110053	17.01.2022	रु.1,74,15,705.३/- (करोड़ 17.०1 लाख 7० हजार ३7 पैसे के अनुसार दिनांक 17.01.2022 के अनुसार)	संपत्ति 1: बिल्ड अप संपत्ति जिसका नं. है बी-2, परिमाण ८0 वर्ग गांड़ खरसा सं. 210 में से, ग्राम घोडा गुर्जन खादर क्षेत्र में स्थित, गली नं. ९, गमरी एक्सप्लेन की आबादी में, शहादरा, दिल्ली जो निम्न सीमाओं से घिरा हुआ है: पूर्व- अन्य की संपत्ति, पश्चिम-अन्य की संपत्ति, उत्तर-गली 8' फीट चौड़ी, दक्षिण-गली 12' फीट चौड़ी। संपत्ति 2: संपत्ति जिसका नं. है 1३-सी, बिल्ड अप दी माले की संपत्ति भूमि का परिमाण 45 वर्ग गांड़ खरसा सं. 212 में से, ग्राम घोडा गुर्जन खादर क्षेत्र में स्थित, बी-ब्लॉक की आबादी में, गली नं. 21, भजनपुरा, इलाका शहादरा, दिल्ली जो निम्न सीमाओं से घिरा हुआ है: पूर्व- अन्य की संपत्ति, पश्चिम-गली 10' फीट चौड़ी, उत्तर-अन्य की संपत्ति, दक्षिण-अन्य की संपत्ति।	26.03.2022 प्रतिकारक

तिथि: ३1/03/2022 स्थान: दिल्ली प्राधिकृत अधिकारी: चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंती लिमिटेड

RELIANCE रिलायंस असेट रिकंस्ट्रक्शन कम्पनी लिमिटेड

कार्पोरेट कार्यालय : रिलायंस सेक्टर, छटा तल, नॉर्थ विंग, ऑफ वेस्टर्न एक्सप्रेस हाईवे, सान्ताक्रूज (ईस्ट), मुंबई – 400055

कब्जा सूचना (नियम ८(1) (अचल सम्पत्ति हेतु)

जबकि अधोहस्ताक्षरी ने मैसर्स रिलायंस असेट रिकंस्ट्रक्शन कम्पनी लिमिटेड (आरएआरसी), एच असेट रिकंस्ट्रक्शन कम्पनी (भारतीय रिजर्व बैंक के साथ पंजीकृत) (इसमें आगे ‘आरएआरसी’ कही गई है), के प्राधिकृत अधिकारियों का प्रयोग करते हुए मांग सूचना जारी की थी, जिसमें निम्नलिखित कर्जदार/सह-कर्जदारों से सूचना में वर्णितानुसार बकाया राशि का भुगतान ब्याज के साथ, उक्त सूचना की प्राप्ति की तिथि से ६0 दिन के भीतर करने की मांग की गई थी।

कर्जदार राशि चुकाने में विफल रहे हैं, अतः कर्जदार तथा सर्वसाधारण को एतद्वारा सूचना दी जाती है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम ८ के साथ पठित उक्त अधिनियम की धारा 1३ की उप-धारा (4) के अधीन उसको प्रदत्त शक्तियों का प्रयोग करते हुए मांग सूचना जारी की थी, जिसमें निम्नलिखित कर्जदार/सह-कर्जदारों से सूचना में वर्णितानुसार बकाया राशि का भुगतान ब्याज के साथ, उक्त सूचना की प्राप्ति की तिथि से ६0 दिन के